- (ii) Notification G.O.Ms. No. 812, Home (Transport-I) dated the 6th July, 1973, publishing an amendment to Andhra Pradesh Motor Vehicles Rules, 1964
- II. Statements tin English and Hindi) giving reasons for not laying simultaneously Hindi version of the notifications mentioned at I (i) and (ii) above

[Placed in Library See No. LT/ 5596/73 for (i) and **Gi).**]

## Notification publishing the Northern Rice Zones (Movement Control) Amendment Order, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table, under sub-section (6) of section (6) of section 3 of the Essential Commodities Act, 1955, a copy {in English and Hindi) of die Ministry of Agriculture (Department of Food) Notification G.S.R. No. 397(E), dated the 22nd August, 1973, publishing the Northern Rice Zone (Movement Control) Amendment Order, 1973. [Placed in Library. See No. LT/5597/73.]

## Notification publishing amendment to the Orissa Grama aPnchayat Rules, 1968

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table :—

(i) A copy of the Government of Orissa Notification S.R.O. No. 317/73, dated the 9th March, 1973, publishing an Amendment to the Orissa Grama Panchayat Rules, 1968, under sub-section (3) of section 150 of the Orissa Grama Panchayats Act, 1964 read with sub-clause (iv) of clause (c) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa.

- (ii) Explanatory Note on, and the Statement giving reasons for the delay in laying, the Notification mentioned at (i) above.
- (iii) Statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the papers mentioned at (j) and (ii) above.

[Placed in Library. See No. LT/ 5497/73 for (i) to (iii).]

## Notifications under the Andhra Pradesh Gram Panchayats Act, 1964

SHRI ANNASAHEB SHINDE: Sir, I also, beg to lay on the Table (a) A copy each of die following Notifications of the Government of Andhra Pradesh, under sub-section (5) of section 217 of the Andhra Pradesh Gram Panchayats Act, 1964, read with subclause (iii) of clause (c) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:—

- (i) Notification G.O.Ms. No. 100, Panchayati Raj (Samithi-1), dated the 9th May, 1973, publishing Rules, relating to Establishment, maintenance of Cattle Pounds by Gram Panchayats.
- (ii) Notification G.O.Ms. No. 174. Panchayati Raj (Samithi-I), dated the Uth July, 1973, publishing Rules for Constitution, Powers and Procedure of Joint Committees of Gram Panchayats.
- (iii) Explanatory Notes on the notifications mentioned at (jj and (ii) above.
- (iv) Statements (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT-5608/73 for G) to (iv).]